

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

O.A No. 060/00050/2014 **Date of decision- 21.01.2014**

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MR. UDAY KUMAR VARAM, MEMBER (A)**

Lakhbir Singh S/o Sh. Prupkar Singh Soni, R/o Gali No. 3, Dhata
Ram Ka Bagh, Opposite Canal Police Station, District Bathinda.

...APPLICANT

BY ADVOCATE: Sh. Amit Aggarwal

VERSUS

1. Union of India through its Secretary, Ministry of Railways,
Room No. 256-A, Rail Bhavan Road, New Delhi-110001.
2. Chief Medical Director, Northern Railway, Baroda House, New
Delhi.

...RESPONDENTS

BY ADVOCATE: Sh. Lakhinder Bir Singh.

ORDER (ORAL)

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J):-

1. Heard.
2. By means of the present Original Application, the applicant
has sought, inter-alia, issuance of a direction to respondent
no. 2 to decide his pending appeal dated 13.04.2012 filed
against the order dated 11.02.2012 passed by Senior Medical
Superintendent, Northern Railway, Ambala Cantt. whereby
reimbursement of medical expenses incurred on account of
operation of total hip replacement (for short THR) conducted
at Amandeep Hospital, Amritsar on 17.07.2011 has been

1
L

rejected. The matter is stated to be pending with the respondent's department till date.

3. Learned counsel for the applicant made a statement at the bar that the applicant would be satisfied if a direction is given to respondent no. 2 to decide the matter in a time bound manner.
4. There is no need to issue notice to the respondents. However, Sh. Lakhinder Bir Singh, Senior Standing counsel, who is having advance notice, puts in appearance on behalf of the respondents. He could not raise any objection to the prayer made by the counsel opposite to decide the pending appeal of the applicant. He, however, prays that the authorities may be granted one month's time to decide the issue.
5. Considering the fact that the matter is still pending with the respondent's department and without going into the merits of the case, the present O.A is disposed of with a direction to respondent no. 2 to take a final view on the pending appeal dated 13.04.2012 by passing a speaking order, supported with reasons as per law and rules within a period of four weeks' from the date of receipt of a certified copy of this order. Orders so passed be duly communicated to the applicant.
6. With the observations and directions as above, this O.A. stands disposed of with no orders as to costs.

7. **Dasti.**

(UDAY KUMAR VARMA)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 21.01.2014

'jk'